

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.1086/2020
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2020
(F.No.26.02.2020/NCLAT/UR/396

In the matter of:

Akriti Agnihotri & Anr. Appellants

Versus

Blackberry Realcon Pvt. Ltd. Respondent

Appearance: Ms. Aditi Sinha, Advocate for the Appellants.

12.03.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 26.02.2020 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellants on 27.02.2020 and returned the Memo of Appeal to the Appellants on 28.02.2020. The Appellants re-filed the Memo of Appeal on 07.03.2020. It is stated in the Interlocutory Application (IA) that certain documents, which came under objection, were to be procured from the Appellants and were to be replaced in the paper-book, which took some time. Hence, there is delay of two days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellants and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar